

IN THE HIGH COURT OF JUDICATURE AT BOMBAY
CIVIL APPELLATE JURISDICTION

PIL-CJ-LD-VC-12/2020

Dilip Ashok Desai .. Petitioner

vs.

State of Maharashtra And Ors. .. Respondents

Mr.S.B.Talekar a/w Ms.Pradnya Talekar a/w Mr.Umakant Awate a/w Ms.Madhavi Ayyapan i/b M/s.Mr.Talekar and Associates for the petitioner

Mr.P.P.Kakade GP a/w Mr.B.W.Samant AGP for the State

**CORAM: DIPANKAR DATTA, CJ.
K.K.TATED, J.**

DATED : MAY 26, 2020

P.C.

1. We have heard Mr.Talekar, learned counsel for the petitioner in this PIL Petition, and are of the considered opinion that the High Court of Bombay through its Registrar General, and the Principal District Judge, Kolhapur ought to have been included in the array of respondents since the petitioner seeks direction on the respondents to requisition the premises of old District and Sessions Judge, Kolhapur, for being used as extension of Chhatrapati Pramila Raje District Hospital, Kolhapur to combat the crises triggered by COVID-19.

2. On the oral prayer of Mr.Talekar, we direct impleadment of the High Court through its Registrar General and the Principal District Judge, Kolhapur as additional respondents in these PIL Petitions.
3. After the formality regarding impleadment is complete, service shall be effected on the added respondents.
4. Put up this PIL Petition on Friday next (May, 29, 2020).
5. This order will be digitally signed by the Sr.Private Secretary of this Court. All concerned will act on production by fax or e-mail of a digitally signed copy of this order.

K.K.TATED, J

CHIEF JUSTICE